

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 308
IB-126(ND)/2024

IN THE MATTER OF:

INDIAN INSTITUTE OF MANAGEMENT, AMRITSAR**APPLICANT/PETITIONER**

Vs

NKG INFRASTRUCTURE LTD.

.....**RESPONDENT**

SECTION

U/s 9 of IBC, 2016

Order delivered on 05.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Arnan Kumar, Mr. Prateek Gupta,
Ms. Pranaya Sahay, Advocates.
For the Respondent : Mr. Amit Khemka, Mr. Divyam Agarwal,
Mr. Chirag Basu, Mr. Sandeep Dash,
Ms. Deeborah Serto, Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

The Applicant is directed to upload the correct copy having proper pagination of the petition and also serve the correct copy to the Learned Counsel appearing for the Corporate Debtor within two days.

List the matter on **25.07.2024** for arguments.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)